

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH AT MUMBAI**

REGIONAL BENCH - COURT NO. 01

Excise Appeal No. 87185 of 2016

(Arising out of Order-in-Appeal No. PUN-SVTAX-000-APP-109 to 111-16-17 dated 17.06.2016 passed by Commissioner of Service Tax (Appeals), Pune)

.....Appellant

Mr. SamkaraSubramani

M/s Jost's Engineering Co. Ltd.
C-7, Road No. 12, Wagle Industrial Estate,
Thane-400604

VERSUS

**Commissioner of Central
Excise, Pune-IV**

.....Respondent

41/A, ICE House, Sasson Road,
Opp. Wadia College, Pune-411001

Appearance:

None for the Appellant

Ms. Anuradha Parab, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. A/87227 / 2021

Date of Hearing : 24.11.2021

Date of Decision : 24.11.2021

PER : S.K. MOHANTY

When the matter was called for hearing today, the learned AR for Revenue submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

**(S.K. Mohanty)
Member (Judicial)**

**(Sanjiv Srivastava)
Member (Technical)**